

Master Circular
Cash Reserve Ratio (CRR) & Statutory Liquidity Ratio (SLR)
Form 'B'

[To be submitted by a Scheduled Bank which is a State Co-op. Bank] #
[Vide para 3.14]

Statement of position as at the close of business on Friday @ the _____

(Rupees rounded off to the nearest thousand)

Name of the Bank :

I. Liabilities to the Banking System in India *

- (a) Demand and time deposits from banks *
 - (i) Demand
 - (ii) Time
- (b) Borrowings from banks *
- (c) Other demand and time liabilities @@

Total of I

II. Liabilities to Others in India

- (a) Aggregate deposits (other than from banks* and also other than any deposit of money representing the reserve fund or any part thereof maintained by any co-operative society within the State Co-operative bank's area of operation)
 - (i) Demand
 - (ii) Time
- (b) Borrowings (other than Reserve Bank of India, Industrial Development Bank of India, National Bank for Agriculture and Rural Development, Export-Import Bank of India, the State Government and the National Co-operative Development Corporation, State Co-operative Bank of the State concerned or the Central Co-operative Bank of the District concerned)
- (c) Other demand and time liabilities

Total of II

Total of I + II

III. Assets with the Banking System in India *

- (a) Balance with banks *
 - (i) in current account
 - (ii) in other accounts
- (b) Money at call and short notice
- (c) Advances to banks * i.e. due from banks *
- (d) Other assets

Total of III

IV. Cash in India (i.e. cash in hand)

V. Investments in India (at book value)

- (a) Central and State Government securities including treasury bills, treasury deposit receipts, treasury savings deposit certificates and postal obligations
- (b) Other approved securities

Total of V

VI. Bank Credit in India (excluding inter-bank advances)

- (a) Loans, cash credits and overdrafts
- (b) Inland bills purchased and discounted
 - (i) Bills purchased
 - (ii) Bills discounted
- (c) Foreign bills purchased and discounted
 - (i) Bills purchased
 - (ii) Bills discounted

Total of VI

Total of III + IV + V + VI

A. Net Liabilities for the purpose of Section 42 of Reserve Bank of India Act, 1934 = Net Liability to the Banking System + Liability to Others in India

(I - III) + II, if
(I - III) is a **plus** figure
or
II only, if (I - III) is
a **minus** figure

B. Amount of minimum deposit required to be kept with the Reserve Bank of India under the Act (rounded off to the nearest rupee)

= Rs.

C. Savings Bank Account (vide Regulation 7)
Demand liabilities in India
Time liabilities in India

Signature of Officers

Station :

1. (Designation)

Date :

2. (Designation)

1. **Borrowings in India from the Reserve Bank of India under the Reserve Bank of India Act, 1934**

Section :

- (i) 17(2)(a)
- (ii) 17(2)(b) or (4)(c)
- (iii) 17(2)(bb) or (4)(c)
- (iv) 17(4)(c)
- (v) 17(4)(a)

Total of item (1)

2. Borrowings from

(i) National Bank under the National Bank for Agriculture and Rural Development Act, 1981 under Section:

- (a) 21
- (b) 22

- (c) 23
- (d) 24
- (e) 25
- (ii) State Bank of India
- (iii) Other banks
- (iv) Industrial Development Bank of India
- (v) State Government
- (vi) National Co-operative Development Corporation
- (vii) Export-Import Bank of India
- (viii) State Co-operative Bank of the State concerned
- (ix) District Central Co-operative Bank of the District concerned

Total of item (2)

3. Balance with the Reserve Bank of India

Footnotes:

- # Scheduled primary (urban) co-operative banks are also required to submit the statement in the same format.
- @ Where Friday is a public holiday under the Negotiable Instruments Act, 1881 (26 of 1881) for one or more offices of a scheduled State Co-operative bank, the return shall give the preceding working day's figures in respect of such office or offices, but shall nevertheless be deemed to relate to that Friday.
- * The expression "Banking System" or "Banks" wherever it appears in the return means the banks and any other financial institutions referred to in regulations (i) to (v) of clause (e) of the Explanation below Section 42(1) of the Reserve Bank of India Act, 1934.
- @@ If it is not possible to provide the figure against I(c) separately from II(c), the same may be included in the figure against II(c). In such a case, the net liability to the banking system will be worked out as the excess, if any, of the aggregate of I(a) and I(b) over the aggregate of III.
